

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1418/95.

Dt. of Decision : 01-10-96.

M. Chenchamma

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.

2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.

3. The Dy.Chief Mech.Ehngineer,
Carriage Repair Shop,
Settipalli Post, Tirupathi,
Chittoor District.

.. Respondents.

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. J.R.Gopala Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. The applicant in this OA is the daughter of one Smt.M.Guramma whose land to the extent of 0.62 acres was acquired in Survey No.20/106 under Award No.2/84 dt.31-12-84 for establishment of Railway Carriage Repair Workshop at Tirupathi. The land acquisition certificate is Annexure-I of the OA.

3. This OA is filed praying for a direction to the respondents herein to consider the applicant for appointment to any post in Group-D against the land losers' quota.

4. It is seen that the applicant has not approached the respondents in this connection by filing a suitable representation. In the absence of submission of a proper representation to the respondents it will not be proper to dispose of the OA on the basis of the averments made in the OA. Hence, the applicant is permitted to file a representation to the concerned respondents and that respondents should dispose of that representation in accordance with law expeditiously.

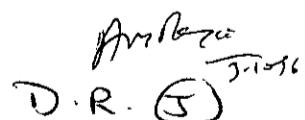
5. The OA is ordered as above. No costs.



(R. Rangarajan)
Member (Admn.)

Dated : The 01st October 1996.
(Dictated in the Open Court)

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AmRaga
D.R. (S) 10-10-96

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O.A.NO.1418/95

Copy to:

1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
3. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
Settipalli Post, Tirupathi,
Chittoor District.
4. One copy to Mr.K.Sudhakar Reddy, Advacate,
CAT, Hyderabad.
5. One copy to Mr.J.R.Gopal Rao, SC for Railways,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

9/10/96
OCT 14 1996

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

1.10.96

ORDER JUDGEMENT

R.A./C.P./M.A. NO.

in
O.A. NO. 1418/85

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED ✓
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

11 OCT 1996 New

हायदराबाद अधिकारण
HYDERABAD BENCH

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